

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

DIVISION BENCH - COURT NO. 1

SERVICE TAX APPEAL NO. 30018 OF 2019

(Arising out of **Order-in-Original** No. GUN-EXCUS-000-COM-08-18-19, dated 25.10.2018
passed by Commissioner of Central Tax, Guntur)

Incap Limited

1-58, Nidamanur
Vijayawada,
Andhra Pradesh – 521 104.

.....Appellant

VERSUS

**Commissioner of Central Tax
Guntur**

P.B.Bo. 331, C.R.Building,
Kannavari Thota, Guntur,
Andhra Pradesh – 522 004.

..... Respondent

APPEARANCE:

for the Appellant
Shri Hanuma Prasad, Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING: September 29, 2021

FINAL ORDER NO. A/30303/2021

JUSTICE DILIP GUPTA

It is pointed out that the matter has been settled under the Sabka Vishwas
(Legacy Dispute Resolution) Scheme, 2019. The Appeal, therefore, stands
dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

JAYA